

Capital infusion into SBI

2950. SHRI A. K. SELVARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has decided to infuse Rs.1894 crore capital into State Bank of India;

(b) whether it is also a fact that Government has asked the State Bank of India to obtain necessary approval for the fund infusion; and

(c) whether it is also further a fact that Government has approved to increase the paid up capital of SBI by way of preferential allotment of equity shares, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Rupees 5681 crore (₹ Five thousand six hundred and eighty one crore only) was infused on 19.01.2017 in State Bank of India (SBI) and shares were allotted to Government of India (GOI) by way of preferential allotment on 20.01.2017.

GOI had advised SBI to take all the necessary steps/approval for the capital infusion of ₹ 5681 crore which has since been allotted to GOI by way of preferential allotment of shares on 20.01.2017.

Shelving of printing of new higher denomination currency notes

2951. SHRI ABDUL WAHAB: Will the Minister of FINANCE be pleased to state whether the proposal for printing of new higher denomination currency notes has been shelved for the time being, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): The matter was examined in consultation with the Reserve Bank of India and it has not been found suitable to introduce higher denomination currency notes of denominations ₹ 5,000/- and ₹ 10,000/-.

Financial package for Uttarakhand

†2952. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government had sanctioned a timebound package for construction work, power, drinking water and rehabilitation in the State of Uttarakhand following the recommendation made by a Committee constituted after the State was hit by a calamity on 16th June, 2013;

† Original notice of the question was received in Hindi.

(b) if so, the amount of funds sanctioned and the dates on which this amount was to be provided to the State Government; and

(c) whether Government has provided funds to the State on time if so, the financial year-wise details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) to (c) Yes Sir. Consequent to the 16th June, 2013 Uttarakhand disaster, the Government of India had approved a medium and long-term reconstruction package to assist the State. The package includes the following assistance from the GOI:

- (i) Specific relaxation in guidelines of Centrally Sponsored Schemes (CSSs): Specific relaxation in the existing guidelines of CSS [*viz*; Accelerated Irrigation Benefit Scheme (AIBP), Flood Management Programme (FMP), Sarv Shiksha Abhiyan (SSA) and Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Rajiv Gandhi Scheme for Employment of Adolescent Girls (SABALA) and Indira Gandhi Matritva Yojana (IMGSY)] were applicable in all the disaster affected areas in the entire State of Uttarakhand.
- (ii) Assistance under Centrally Sponsored Schemes (CSSs): Concerned Central Ministries earmarked Central outlays under respective CSS for an amount of ₹ 1884.92 crore allotted during the financial years of 2013-14, 2014-15 and 2015-16 within its overall budgetary allocation for the Twelfth Five Year Plan.
- (iii) Assistance under Central Sector (CSs): An amount of ₹ 50 crore allotted under Central Sector Plan Scheme during the financial years of 2014-15 and 2015-16 within overall budgetary allocation for the Twelfth Five Year Plan for establishment of “Environment Research and Training Center at Dehradun”.
- (iv) Assistance under Special Plan Assistance (SPA): An amount of ₹ 1100 crore allotted under SPA during the financial years of 2014-15 and 2015-16 for reconstruction work restricted to five districts in Uttarakhand. The GOI released ₹ 1100 crore (₹ 165 crore during 2013-14 + ₹ 495 crore during 2014-15 + ₹ 116.22 crore during 2015-16 + ₹ 323.78 crore during 2016-17) to the State on this account.

Pending cases under Benami Transaction (Provision) Act, 1988

2953. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) the number of cases being investigated by Government under Benami Transaction (Provision) Act, 1988;